

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for the establishment of a Motor Vehicle Drivers and Other Workers Welfare Fund and to implement measures to promote the welfare of persons engaged in driving and other workers engaged in motor vehicles used for commercial purposes and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI M. SHANMUGAM: Sir, I introduce the Bill.

### **The Representation of the People (Amendment) Bill, 2023**

MR. CHAIRMAN: The Representation of the People (Amendment) Bill, 2023, Shri Javed Ali Khan.

**श्री जावेद अली खान** (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 को पुरःस्थापित करने की अनुमति दी जाए।

*The question was put and the motion was adopted.*

**श्री जावेद अली खान** : महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

### **The Constitution (Amendment) Bill, 2023 (amendment of articles 111, 200 and 201)**

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2023 (amendment of articles 111, 200 and 201), Shri A.D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI A. D. SINGH: Sir, I introduce the Bill.

### **The Special Financial Assistance to the State of Bihar Bill, 2023**

MR. CHAIRMAN: The Special Financial Assistance to the State of Bihar Bill, 2023, Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill to provide for special financial assistance to the State of Bihar for providing impetus to the economic capability of the State administration; for implementation of development and welfare schemes for women, children, citizens, scheduled castes, scheduled tribes, other backward classes and poor people in the State and for the proper utilization of its resources and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI A. D. SINGH: Sir, I introduce the Bill.

**The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A)**

MR. CHAIRMAN: The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A), Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

*The question was put and the motion was adopted.*

SHRI A. D. SINGH: Sir, I introduce the Bill.

**The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023**

MR. CHAIRMAN: The Witness Protection Bill, 2023, Shri S. Niranjan Reddy; not present. The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023, Shri Biplab Kumar Deb.

SHRI BIPLAB KUMAR DEB (Tripura): Sir, I move for leave to introduce a Bill to provide for compulsory teaching of Lifestyle for Environment (LiFE) in all schools throughout the country in order to enable students towards becoming Pro-Planet People in the 21st century and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*